39. Nagaland Paper & Pulp Mills
40. National Aluminium Co Ltd.
41. National Building Constn. Corporation Ltd.
42. National Hydro-electric Power Corporation Ltd.
43. National Insurance Corporation Ltd.
44. National Jute Manufactures Corporation Ltd.
45. National Research Development Corporation Ltd.
46. National Textile Corpn. Ltd. (Corporate Office)
47. National Textile Corporation (Madhya Pradesh) Ltd.
48. New India Assurance Co. Ltd.
49. North Eastern Electric Power Corpn. Ltd.
50. North Eastern Handicrafts and Handloom Dev. Corporation Ltd.
51. Oriental Fire & General Insurance Co. Ltd.
52. Rail India Technical & Economic Services Ltd.
53. Richardson & Cruddas (1972) Ltd.
54. Rural Electrification Corpn. Ltd.
55. Semi Conductor Complex Ltd.
56. Shipping Corporation of India
57. Smith Stanistreet & Pharmaceuticals Limited.
58. Southern Pesticides Corporation
59. Sponge Iron India Ltd.
60. Tea Trading Corporation of India Ltd.
61. Telecommunications (consultants) India Ltd.
62. Trade Fair Authority of India Ltd.
63. United India Insurance Co. Ltd.
64. Water & Power Consultancy Services India Ltd.
65. Western Coalfields Ltd.
66. Salem Steel Projects
67. Bengal Chemicals & Pharmaceuticals Co. Ltd.
68. Computer Maintenance Corporation.

Cases Filed by Mica Mines Labour Welfare Organisation, Bihar

3437. SHRI R. L. P. VERMA : will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of writ cases filed by the employees of Mica Mines Labour Welfare Organisation, Bihar since its inception;

(b) how many cases out of them have gone in favour of Government and how much money is involved on account of loss of cases by the said Organisation; and

(c) whether Government intend to award punishment to erring officers in the event of loss of cases by the department as a measure to minimise expenditure and court cases ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) It is not possible to give the exact number of cases filed by the employees of Mica Mines Labour Welfare organisation Bihar since its very inception. However, between 1977 to 1984, 13 court cases have been filed against the Mica mines Labour Welfare Organisation, Bihar.

(b) Government has won one case. It is not possible to calculate the monetary loss to the Government on account of the cases which were lost. However; a sum of Rs. 5,000/-was spent on payment of lawyers' fee and court fee in all these cases.

(c) The question of punishing Government officials does not arise as the

petitioners filed cases against the orders which were as per rules and orders laid down by the Government and cases had to be pursued as per Jurisdiction of Law and under advice of Senior Standing Counsel and Government Pleader.

इंजीनियर इंडिया लिमिटेड में पदोन्नति संबंधी विशेष उपबन्ध

3438. **श्री रीत लाल प्रसाद वर्मा** : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इंजीनियर इंडिया लिमिटेड में की जाने वाली नियुक्तियों के बारे में औचित्य-करण या पुनवर्गीकरण नाम से विशेष उपबन्ध है जिसके अन्तर्गत 12 से 13 महीनों के अन्दर पदोन्नति कर दी जाती है ;

(ख) यदि हां तो इस उपबन्ध का किस प्रकार उपयोग किया जाता है :

(ग) क्या इस उपबन्ध का दुरुपयोग करने के कुछ मामले हुए हैं ; और

(घ) वर्ष 1981 से 1984 तक 700-1300/ रुपये तथा इससे अधिक के वेतन-मानों में कितने इंजीनियर नियुक्त किए गये और इस उपबन्ध का कितने व्यक्तियों को लाभ दिया गया ?

ऊर्जा मंत्रालय के पेट्रोलियम विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) और (ख) औचित्य-स्थापन नाम का एक ऐसा प्रावधान है जिसके अन्तर्गत कम्पनी में 12 से 21 महीने तक कार्य करने के पश्चात् उसके निष्पादन की समीक्षा के आधार पर चुने हुये अभ्यर्थियों का अगले ऊंचे ग्रेड में पदोन्नति के लिये विचार किया जाता है। यह समीक्षा वार्षिक निष्पादन समीक्षा समिति द्वारा की जाती है।

(ग) जी नहीं।

(घ) जिन व्यक्तियों 800-1300 रुपये के वेतनमान में (इंजीनियर्स इंडिया में 700-1300 रुपए का वेतनमान नहीं है) कार्यभार ग्रहण किया है, की कुल संख्या तथा औचित्य स्थापन का लाभ दिए गये व्यक्तियों की संख्या नीचे दी गई है:—

	कार्यभार ग्रहण करने वाले व्यक्तियों की संख्या	औचित्य स्थापन का लाभ दिये गये व्यक्तियों की संख्या
1981	127	46
1982	183	21
1983	102	38
1984	34	(निष्पादन समीक्षा समिति की बैठक अभी होनी है तथा 1984 के लिये मामलों का निर्णय किया जाना है)

Criteria Adopted for Setting up Different Petro-Chemical Projects

3439. SHRI R. L. P. VERMA : Will the Minister of ENERGY be pleased to state :

(a) the criteria being adopted for licensing/setting up of Polyester Staple Fibre/ Mono Ethylene Glycol/Polyester Film/BCPP Film/Caprolactum/Nylon Filament / Ferrites Projects by Government : and

(b) the minimum economic size capacity feasible and proper for each of the above projects ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN